

Central Administrative Tribunal  
Jaipur Bench, JAIPUR

OA No.327/2007

This the 23rd day of March, 2011

**Hon'ble Shri Justice K.S. Rathore, Member (Judicial)**  
**Hon'ble Shri Anil Kumar, Member (Administrative)**

Allanoor Son of Shri Jayuddin Aged about 44 years at present working on the post of "Mason" office of Assistant Engineer (AEN) west Central Railway, Gangapur City.

...Applicant

(By Advocate: Shri S.S. Ola)

- VERSUS -

1. The Union of India through the General Manager, West Central Railway Jabalpur (M.P)
2. The Divisional Railway Manager, Kota Division, Kota Junction.
3. Assistant Engineer (AEN) West Central Railway, Gangpur city.
4. PWI(C) South, West Central Railway, Gangapur City.

.....Respondents

(By Advocate: Shri Hawa Singh )

ORDER (ORAL)

We have heard the rival contentions of the respected parties.

The short controversy involved in this OA is that pay of the applicant has not been protected by the respondents. On the contrary in the reply submitted by the respondents, it is submitted that not only the pay of the applicant has been protected but also the arrears to the tune of Rs.65,193/- for the period from July 1996 to November 2002 have been paid to the applicant on 26.11.2002.



2. We have also perused the order dated 20.11.2002 (Annexure R-1) alongwith the reply which shows that since pay of the applicant has been protected and arrears of pay from July 1996 to November 2002 have also been paid to the applicant, the entire relief claimed by applicant has been granted by the respondents and no order to this effect is required to be passed.

3. Since the relief claimed by the applicant has been granted by the respondents, the present OA has become infructuous. Accordingly, the same stands disposed of as having become infructuous with a liberty reserved to the applicant to file a fresh OA, if so advised.

*Anil Kumar*  
**(Anil Kumar)**  
**Member (Administrative)**

*K. S. Rathore*  
**(Justice K.S.Rathore)**  
**Member (Judicial)**

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